

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

O.A.No.170/96

Date of order: 20.11.2000

1. Gugan Singh, S/o Sh.Berisal Singh, R/o I/3, ETDC Colony, New Byepass Road, Malviyal Nagar, Jaipur, working as Chowkidar.
2. Mahaveer Singh, S/o Sh.Bhopal Singh, R/o I/6, ETDC Colony, Malviya Nagar, Jaipur, working as Chowkidar.
3. Moti Lal, S/o Shri Mangal Ram, R/o Vill.Jhalana, Maviya Nagar, working as Safaiwala.
4. Bhawar Lal, S/o Sh.Mahadev Meena, R/o H.No.48, Rupa Ram Pura, Tonk Road, Jaipur, working as Mali.
5. Surendra Sharma, S/o Sh.K.C.Sharma, R/o II/4, ETDC Colony, Malviya Nagar, Jaipur, working as UDC.

...Applicants.

Vs.

1. Union of India through the Secretary to the Govt of India, Deptt of Electronics, CGO Complex, Lodi Road, New Delhi.
2. Director General, Standardisation, Testing & Quality Certification Directorate, CGO Complex, New Delhi.
3. Director, Electronics Test & Development Centre, Malviya Industrial Area, Jaipur.

...Respondents

Mr.P.P.Mathur, Proxy of Mr.R.N.Mathur - Counsel for Applicants.

Mr.V.S.Gurjar - Counsel for respondents.

CORAM:

Hon'ble Mr.S.K.Agarwal, Judicial Member

Hon'ble Mr.Gopal Singh, Administrative Member.

PER HON'BLE MR.S.K.AGARWAL, JUDICIAL MEMBER


In this Original Application, the main prayer of the applicant is to direct the respondents to consider the services rendered by them for the purposes of grant of increment and to fix their pay accordingly and pay the arrears.

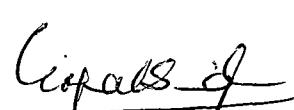
2. The applicants claim parity with one Shri K.K.Simon.

3. Reply was filed. In the reply, it is stated by the respondents that the applicant were appointed on ad hoc/contract basis on a consolidated salary of Rs.400/- per month whereas it is stated that Shri K.K.Simon was not appointed on contract basis but appointed on ad hoc basis in regular pay scale.

4. No rejoinder to the reply was filed.

5. From the reply it can be said that the applicants were appointed on contract/ad hoc basis on a fixed/consolidated salary of Rs.400/- per month and they were not given regular pay scale for the period for which the applicants claim increment/fixation of pay. As the applicants were appointed on contract basis and were not given regular scale of pay whereas according to the respondents, Shri K.K.Simon was appointed not on contract basis but on ad hoc basis in regular pay scale, therefore, the applicants cannot be claim parity with Shri K.K.Simon and they are not entitled to any relief sought for.

6. We, therefore, do not find any merit in the O.A and the same is dismissed with no order as to costs.



(Gopal Singh)

Member (A)



(S.K. Agarwal)

Member (J).